2995

प्रविधिज्ञों को नःमिका द्वारा भी अभीग की रिपोर्ट का ग्रन्थयन किया गया था। स्ती कपड़ा सलाहकार मण्डल ने व वई मैं ७ जुलाई, १६६४ को हुई अपनी बैठक में जो स्झाव दिया था उसके परचात सती कपड़े के मत्यों पर कानुनी नियंत्रण लाग करने का प्रश्न भी इसी दौरान सरकार के विकास्त्रवीन था। इस स बंध में प्रशत्क ग्रायोग तथा प्रवि-धिक समिति और कपडा प्रविधिज्ञों की नामिका द्वारा की गई सिफारिशों को देख लिया गया है और सरकार द्वारा इस मामले में शीघ्र ही कोई निर्णय कर दिया जायेगा।

-(•[THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI S. V. RAMASWAMY): A statement i3 attached.

STATEMENT

The Tariff Commission, as was to be expected in dealing with such a vast industry having numerous varieties of cloth and yarn and with qualities varying from producer to producer, had only attempted broad formula for arriving at prices leaving Governmental agencies (Textile Commissioner and others) to work but the details of prices. The formula prescribed by the Commission for price fixation was found to be soipe-what too complicated for ready application. Thus the report could not make any precise and concrete Recommendations. recommendations of the Commission for fixation of prices were, therefore, referred to a Technical Committee appointed further examination. Government for Subsequently a Panel of well-known textile technologists also studied lihe report of the Commission. In tihe meantime Government have been having under consideration the question of statutory controlling cotlbn textile prices after a suggestion to this effect was made at the meeting of the Cotton Textiles Consultative Board at its meeting held in Bombay on the 7th'July, 1964.

f[] English translation,

In this connection the recommendations of the Tariff Commission and those 'of the Technical Committee and Panel of textile technologists have all been taken into account and a decision in the matter is likely to be taken by Government at an early date.]

to Questions

SANCTION OF LICENCES FOR RAILWAY TEA STALLS

- 583. SHRI SANKAR PRATAP SINGH DEV: Will the Minister of RAILWAYS be pleased to state:
- (a) the basis on which licences are sanctioned for Railway tea stalls; and
- (b) the number 'of applications at present pending in the Eastern and Southern Railways?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHHI SHAM NATH): (a) According to extant 'orders, the railway administrations are required to notify, through the press or by putting up notices at the stations, vacancies of tea stall contracts and $^{ca_{\wedge}}$ $f^{\circ r}$ applications. Th_e applications received are considered by the administration and contracts awarded to the most suitable applicant.

(b) The number of applications pending finalisation on Eastern and Southern Railways is as under: -

> Eastern Railway—32 for stalls at 5 stations.

Southern Railway—5 for stalls at 2 stations.

EXPORTS rN THE THIRD PLAN

584. SHRI M. P. BHARGAVA; Will the Minister of COMMERCE be pleased to state whether the targent of exports for Third Five Year Plan is likely to be achieved?

THE MINISTER OF COMMERCE (SHRI MANUBHAI SHAH): Yes, Sir. it is expected that the target 'of exports for the Third Five Year Plan would be over-fulfilled.